

**Recovery of Central Excise duty arrears**

2206. SHRI S. M. KRISHNA: Will the Minister of FINANCE be pleased to state:

(a) the names of firms and others against whom Central Excise duty amounting to Rs. 10 lacs and above is outstanding as on 1st April, 1980; and

(b) the steps taken to recover the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha.

**Setting up of New Steel Plant in Karnataka**

2207. SHRI S. M. KRISHNA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the progress so far made in the setting up of new Steel Plants in the State of Karnataka,

(b) what are the reasons for the delay; and

(c) the target date, if any, fixed for the completion of the plants?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) A Detailed Project Report for Vijayanagar Steel Plant in the district of Bellary in Karnataka State has already been prepared by the Consultants. After necessary examination, the matter was placed before the SAIL Board which has constituted a Committee to examine the Project Report and the estimates. Further action would be taken after the aforesaid Committee's report is received and considered by SAIL Board. Meanwhile, preliminary works like land acquisition for the plant, soil investigation, raw materials testing etc., have been completed.

2. Government have also been exploring the possibilities of setting of a new port-based steel plant with ultimate capacity of 3 million tonnes per annum. Mangalore is being considered as one of the possible sites in this connection. However, the question of setting up such a plant as well as its location and other terms and conditions is presently in various stages of consideration and detailed technical and financial evaluation.

(b) and (c). As no investment decision has yet been taken, the question of delay in the setting up of these plants and the fixing of target dates for their completion, does not arise at this stage.

**Income-tax Rebate to Professionals for Purchase of Newspaper and Periodicals**

2208. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 185 on 1st February, 1980, regarding income-tax rebate to individuals practising as professionals and state:

(a) whether the requisite information has since been collected if so, whether he would lay it on the Table;

(b) if not, the reasons therefor; and

(c) the decision taken by Government to afford necessary relief in this behalf to this category of income-tax payers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Yes, Sir. Information has been collected and the Implementation Report has been sent on 19-6-1980 to the Department of Parliamentary Affairs for laying it on the Table of the House.

(c) As clarified in the Implementation Report, in respect of Unstarred

Question No. 185 for 1-2-1980, no discrimination is being made while dealing with the claims of different categories of assesseees in respect of expenses incurred on periodicals and newspapers. The Central Board of Direct Taxes has also issued guidelines to the field offices clarifying the legal position to ensure uniformity.

**Letters pending with Central Board of Direct Taxes**

2209. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) the total number of letters, which are pending with Central Board of Direct Taxes, received from Members of Parliament/V.I.P.s (i) upto 3 months, (ii) 3—6 months, (iii) 6—12 months and (iv) more than one year old; and

(b) the reasons of each pending letter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) The information is being collected and will be laid on the Table of the House.

**Computerisation in Income Tax Department**

2210. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) what led Government to revive the computerisation in the Income-tax Department when it had already been decided by Government that it is not suitable to Indian conditions;

(b) whether Government have placed orders for importing the equipment to be used for the purposes of computerisation in the Income-tax Department;

(c) if so, what type of equipment is likely to be imported and the amount to be incurred; and

(d) whether any official delegation is being sent abroad to get accustomed about the working of computerisation and if so, who are members of the delegation and the countries to be visited?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Government have not yet decided to revive computerisation in the Income-tax Department.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

**Committee on Forward Markets and Forward Markets Commission**

2211. SHRI BALASAHEB VIKHE PATIL: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether the Union Government have appointed a Committee under Dr. A. M. Khusro, an Economist to review the operations of forward markets and the role of Forward Markets Commission to effectively regulate the future trading and markets in various commodities with a view to curb unhealthy trends and also to implement Government's decision prohibiting forward trading in specific commodities;

(b) whether the said committee has submitted its Report;

(c) if so, what are the broad recommendations made therein; and

(d) if not, when the Report is likely to be submitted?

THE MINISTER OF CIVIL SUPPLIES (SHRI V. C. SHUKLA): (a) Yes, Sir.

(b) No, Sir.

(c) The question does not arise.

(d) The report is likely to be submitted to Government by the 30th June, 1980.